

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No. 754/Del/2012
Assessment Year: 2003-04**

ITO, WARD 9(2) ROOM NO. 180, C.R. BUILDING, I.P. ESTATE, NEW DELHI	VS. M/S STATUS APPARELS PVT. LTD. PLOT NO. 153, POCKET NO. 21, SECTOR-24, ROHINI, DELHI-85 (PAN: AAGCS4536E)
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APPELLANT)

(RESPONDENT)

Appellant by : Smt. Shaveta Nakra Dutta, Sr. DR
Respondent by : Sh. Ashish Goyal, CA

ORDER

PER H.S. SIDHU, J.M.

This appeal by the Department is directed against the Order dated 11.10.2011 of Ld. CIT(A)-XII, New Delhi pertaining to assessment year 2003-04 on the following grounds:-

- “(1) The Ld. CIT(A) erred in law and on the facts of the case in quashing the proceedings initiated u/s. 147 of the I.T. Act.*
- (2). The Ld. CIT(A) erred in law and on the facts of the case in deleting the addition of Rs. 15,02,250/- made by AO on account of share application money.*
- (3) The appellant craves to amend modify, alter, add or forego any ground of appeal at any time before or during the hearing of this appeal.”*

2. At the time of hearing Ld. Counsel of the assessee has filed the Calculation Sheet with regard to Tax Effect involved in the present case. On perusing the grounds of appeal as well as the calculation sheet, we are of the

considered view that tax effect in the Revenue's Appeal is less than Rs.10,00,000/-, therefore, the Department's Appeal is not maintainable, in view of the Circular No. 21/2015 dated 10th December, 2015 issued vide F.No. 279/Misc. 142/2007-ITJ (Pt.) by the CBDT. For the sake of convenience, the relevant para nos. 3 & 10 of the aforesaid CBDT's Circular are reproduced as under:-

“3. Henceforth, appeals/ SLPs shall not be filed in cases where the tax effect does not exceed the monetary limits given hereunder:

S No	Appeals in Income-tax matters	Monetary Limit (in Rs)
1	Before Appellate Tribunal	10,00,000/-
2	Before High Court	20,00,000/-
3	Before Supreme Court	25,00,000/-

It is clarified that an appeal should not be filed merely because the tax effect in a case exceeds the monetary limits prescribed above. Filing of appeal in such cases is to be decided on merits of the case.

10. This instruction will apply retrospectively to pending appeals and appeals to be filed henceforth in High Courts/ Tribunals. Pending appeals below the specified tax limits in para 3 above may be withdrawn/ not pressed. Appeals before the Supreme Court will be governed by the instructions on this subject, operative at the time when such appeal was filed.”

3. It is not in dispute that the Board's instruction or directions issued to the income-tax authorities are binding on those authorities, therefore, the Department should have withdrawn/ not pressed the present Appeal, in view of the aforesaid instructions since the tax effect in the instant Appeal is less than the amount of Rs. 10 lacs, prescribed in the above said CBDT's Instructions.

4. Keeping in view the CBDT Instruction No. 21/2015 dated 10th December, 2015, we are of the view that the Revenue should have withdrawn/ not pressed the instant appeal before the Tribunal. We are also of the view that the said Instructions are applicable for the pending appeals and appeals to be filed henceforth in Tribunal. Accordingly, the Revenue's Appeal is dismissed.

5. In the result, Appeal filed by the Revenue Stands dismissed.

Order pronounced in the Open Court on 28/02/2017.

Sd/-

**(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER**

Sd/-

**(H.S. SIDHU)
JUDICIAL MEMBER**

Dated: 28/02/2017

SR BHATNAGAR

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

TRUE COPY

By Order,

ASSISTANT REGISTRAR